

[16 August, 2004]

RAJYA SABHA

National Commission for Women (NCW) has taken notice of and held investigation into one case of a minor girl of Thane District, Maharashtra allegedly being sold to a Yemini national for Rs. 10,000/- under the guise of marriage by a close female relative of the girl.

(c) The matter has been taken up by the Department of Women and Child Development with the Ministry of External Affairs and the Ministry of Home Affairs.

Inclusion of environment as a subject

1246. SHRI RAVULA CHANDRA SEKAR REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Supreme Court issued notice to the All India Council for Technical Education and the National Council for Teacher Education asking them to include environment as a subject in the syllabi of the institutions under their control; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) and (b) During the course of hearing of an Interlocutory Application in Writ Petition No. 860 of 1991, in response to a notice issued by the Hon'ble Supreme Court, the All India Council for Technical Education (AICTE) made a submission before the Hon'ble Supreme Court on 6.8.2004 that they had already prepared a syllabus which includes Environmental Education and which was being updated. In pursuance of the above submission, the AICTE is in the process of updating a core model syllabus for environment studies. As regards the National Council for Teacher Education (NCTE), as a part of revision of its Teacher Education Curriculum, the NCTE is considering making Environment Education an integral part of the curriculum framework at all stages. The Hon'ble Supreme Court has allowed three months time to the NCTE on 6.8.2004 to finalise the revised curriculum.

Scholarships and fee structure at IIM

1247. SHRI R.K. ANAND: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the IIM controversy was virtually laid to rest with the ordering of immediate withdrawal of the previous order slashing fee to Rs. 30,000/-;